

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL NO. 116 OF 2016 &  
IA NOS. 267 & 268 OF 2016**

**Dated: 27<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member**

**In the matter of :**

**M/s. Sanwariya Gas Ltd.**

**...Appellant(s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. K.K. Rai, Sr. Adv.  
Mr. Shiv Kumar Pandey

Counsel for the Respondent(s)

:

Mr. Prashant Bezboruah  
Mr. Sumit Kishore  
Ms. Aparna Vohra for R-1

**ORDER**

Admit. Issue notice on the appeal as well as on the I.A. No. 267 of 2016 (Appl. for stay). Mr. Sumit Kishore takes notice on behalf of the Respondent and seeks four weeks time to file reply. He may file the same on or before 24.06.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 08.07.2016 after serving copy on the other side.

List the matter on **05.08.2016**. Without prejudice to the rights and contentions of the respondents, interim order to continue till then.

**(B.N. Talukdar)**  
**Technical Member**  
ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**